

Sale of imported goods without proper marking

2947. SHRI ANIL MADHAV DAVE:

SHRI BALAVANT ALIAS BAL APTE:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether attention of Government has been drawn to the fact that a host of imported consumer goods are being sold in the country without proper markings viz., the name of the manufacturer/Country, the date of manufacturing, the MRP, etc.;

(b) whether it is a violation of the current norms;

(c) if so, the action taken in such cases; and

(d) if not, the reasons, therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (d) (i) No; Rule(6) of the Standards of Weights and Measures (Packaged Commodities) Rules, 1977 requires certain mandatory declarations like the name and address of the manufacturer, or where manufacturer is not packer, the name and address of the manufacturer and packer and for imported packages the name and address of the importer, the common or generic name of the commodity, the net quantity, the month and year in which the commodity is manufactured or pre-packed or imported, the retail sale price [Maximum or Max. retail price.....inclusive of all taxes or in form MRP Rs.....incl., of all taxes.], consumer care details.

(ii) Rule 23 (1) of the Standards of Weights and Measures (Packaged Commodities) Rules, 1977 states that "No wholesale dealer or retailer dealer shall sell any commodity in the prepackaged form unless the packages complies with , in all respects, the provisions of the Act and these rules".

(iii) The State Governments/ UTs are implementing these provisions through their Legal Metrology Departments. Action can be taken by them under the provision of the Standards of Weights and Measures Act, 1976 and Standards of Weights and Measures (Enforcement) Act, 1985 and Rules referred to above.